

‘Gross negligence’: NHRC holds KIIT responsible for student’s suicide

SUJIT BISOIYI
BHUBANESWAR, MARCH 28

The National Human Rights Commission (NHRC) has found “gross negligence and omission” on the part of the Kalinga Institute of Industrial Technology (KIIT) authorities in the death of a 20-year-old student by suicide on February 16.

A third-year engineering student from Nepal was found dead in her hostel room on February 16, triggering massive protests on the campus. The police arrested Lucknow resident Advik Srivastava, another engineering student from the institute, on charges of abetment of suicide.

The rights panel, which conducted a spot inquiry on the campus over the incident from March 6 to 8, submitted its report on March 27.

“The conduct of the IRO and University officers/disciplinary committee and college authorities sufficient to show that there is gross negligence and omission on their part of IRO and University authorities which may treated amount to act of abetment to commit suicide on the part of the university officials, which finally resulted in her suicide,” read the NHRC order.

During the probe, the NHRC team found that the deceased had lodged a complaint with the KIIT’s International Relations Office (IRO) on March 12 last year that the suspect was allegedly “blackmailing” her, even writing

about how it was affecting her mental state. She had also mentioned that she would commit suicide if the accused did not stop threatening to make some private photos public.

The probe team found that though the IRO referred the case to the disciplinary committee of KIIT, the committee only directed the accused to delete the photos but did not take “necessary” steps.

“They (University authorities) disposed of the matter in a very casual manner. The IRO office and disciplinary committee just get undertakings from the victim and the alleged accused rather than informing or referring to this complaint to the internal complaints committee or the local police station,” the NHRC report said.

The rights panel has also taken exception to the KIIT authorities’ decision to evict other Nepalese students protesting over the girl’s death.

“The university officials have admitted the fact that almost 1,000-1,100 students had left their hostel on February 17 whereas almost 180 girl students left the hostel in such a hast which may lead to some other untoward incident, but college authorities did not bothered safety of girl students and they were thrown out from campus,” read the order.

The NHRC has suggested that the University Grants Commission consider initiating action against the institute.

NHRC blames Odisha univ for student's death

Bhubaneswar: NHRC has held Bhubaneswar's Kalinga Institute of Industrial Technology (KIIT) accountable for a Nepalese student's alleged suicide on Feb 16 and sought a report from Odisha chief secretary within four weeks, reports **Debabrata Mohapatra**. An NHRC order passed after its own inquiry faulted KIIT's handling of the woman's death following alleged sexual harassment, describing it as "gross negligence" that "amounts to abetment to suicide on the part of university officials".

A week ago, Odisha govt said the student had submitted a sexual harassment complaint to KIIT authorities 11 months prior to her death.

A KIIT spokesperson declined to comment on the report.

The student's father told **TOI** the report "validated his claim". "When my daughter made the complaint, it was KIIT's responsibility to inform us but they chose to hush up the matter. It was a big mistake."

(Inputs from Kautilya Singh)

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The National Human Rights Commission has said the negligence of the KIIT University in Odisha was responsible for the death of a Nepalese woman student on its campus last month. The panel's report deemed it an instance of abetment to suicide.

Expressing strong displeasure over the sequence of events leading to the death and a lackadaisical approach of the university authorities in handling the situation, the rights panel asked the Odisha Chief Secretary to submit an action-taken report.

On February 16, the 20-year-old student was found dead in her university hostel room. Subsequently, angry students began protesting on the campus, alleging that the university had ignored complaints of harassment. When tensions escalated, the university forcibly evicted more than 500 Nepalese students from the university.

Taking cognisance of the incident, the NHRC had directed its Registrar (Law) to conduct an on-



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the-spot inquiry along with a team of two officers from its Investigation Division, one not below the rank of Senior Superintendent of Police, and another from the Law Division. The NHRC team found that the International Relation Office (IRO) of the KIIT did not act decisively on specific complaint of the deceased that she was being blackmailed by one of her classmates, Advik Shrivastava. The IRO handled the matter the matter in a very casual manner, it found.

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cused rather than informing or referring to this complaint to the Internal Complaints Committee or the local police station," the NHRC findings say.

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"The Chairperson of the ICC has also admitted in her statement that the complaint of the deceased girl dated March 12, 2024 should have been forwarded to the ICC. Therefore, the conduct of the IRO, university officers and disciplinary committee and college authorities was sufficient to show that there is gross negligence and omission on their part

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"The registrar of university Jnyana Ranjan Mohanty and other witnesses have admitted that two administrative officers namely Jayanti Nath and Manjusha Pandey had misbehaved with Nepalese students and remarks made by them were improper, unacceptable and cannot be appreciated. Later, they said university officials were suspended, which itself proved that the shortcomings and negligence were on the part of university officials," the investigating team of NHRC said in the report.

"Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance," it observed.

नेपाली छात्रा आत्महत्या मामले में एनएचआरसी ने मांगी रिपोर्ट

भुवनेश्वर। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भुवनेश्वर कलिंगा इंस्टीट्यूट ऑफ इंडस्ट्रियल टेक्नोलॉजी (केआईआईटी) में नेपाल की 20 साल की बीटेक छात्रा प्रकृति लामसाल की आत्महत्या पर सख्त रुख अख्तियार कर लिया है। एनएचआरसी ने इस मामले में अधिकारियों की घोर लापरवाही को देखते हुए ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (यूजीसी), राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) से चार हफ्ते के अंदर कार्रवाई रिपोर्ट देने को कहा है। एजेंसी

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NHRC holds KIIT accountable for Nepal student's death

TIMES NEWS NETWORK

Bhubaneswar: National Human Rights Commission (NHRC) has held Bhubaneswar's privately run Kalinga Institute of Industrial Technology (KIIT) accountable for a Nepalese student's alleged suicide on Feb 16 and has sought a report from Odisha chief secretary within four weeks. An NHRC order passed after its own inquiry faulted KIIT's handling of the woman's death following alleged sexual harassment, describing it as "gross negligence" that "amounts to abetment to suicide on the part of the university officials".

A week ago, state higher education minister Suryabanshi Suraj had said in the assembly that the Nepalese student had submitted a formal a sexual harassment complaint to KIIT authorities 11 months prior to her death.

The fellow student has been arrest-

ed along with at least 10 KIIT employees. The death had sparked protests from Nepal and appeals to Odisha govt for safety and security of students from the Himalayan nation.

In its order of March 27, NHRC noted that the deceased had filed the complaint on March 12, 2024, at KIIT's international relations office (IRO) against the fellow student. But the university authorities reportedly handled the situation inadequately, the commission observed. "As per the statements of KIIT's registrar and IRO officials, after receiving the complaint, they further referred it to disciplinary committee officials. The committee did not take steps which are required to be taken, but they disposed of the matter in a very casual manner," the NHRC order stated.

Asked about NHRC's assessment, a KIIT spokesperson said: "We do not

want to comment." NHRC has also criticised KIIT's response to protests by several Nepalese students who had demanded justice for the victim. "University officials have admitted that 1,000-1,100 students left their hostel on Feb 17. Almost 180 girl students left the hostel in such a haste, which may have led to some other untoward incident. The college authorities did not bother (about the) safety of girl students. Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance," the order read.

Other than instructing the state chief secretary to submit a report within four weeks, NHRC directed the Bhubaneswar-Cuttack commissioner of police to submit an updated investigation report.

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The student's father told **TOI** the report "validated his claim". "When my daughter made the complaint, it was KIIT's responsibility to inform us but they chose to hush up the matter. It was a big mistake."

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Student's death: NHRC for action against KIIT

NHRC has recommended action against KIIT University following the suicide of a Nepali female student on February 16. Allegations of negligence and violations of sexual harassment guidelines are under scrutiny. It has advised the UGC to take measures against KIIT and its sister institution, Kalinga Institute of Social Sciences, citing non-compliance with gender sensitisation and sexual harassment prevention guidelines. National Assessment and Accreditation Council has been asked to probe violations related to anti-ragging policies and workplace harassment regulations and submit an Action Taken Report. The Odisha chief secretary has been instructed to provide an ATR on the university's negligence, which allegedly contributed to the student's suicide. Bhubaneswar-Cuttack Police Commissionerate must submit an updated probe report on the case.

—AP Kanungo

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'GROSS NEGLIGENCE'

The student has been arrested along with at least 10 employees. The death had sparked protests from Nepal and appeals to Odisha for safety and security of students from the Himalaya. "Govt will take steps as per the order of NHRC. Those guilty will not be spared," law minister Prithiviraj Harichandan said.

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(Inputs from Kautilya Singh)

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Bhubaneswar: NHRC has held Bhubaneswar's Kalinga Institute of Industrial Technology (KIIT) accountable for a Nepalese student's alleged suicide on Feb 16 and sought a report from Odisha chief secretary within four weeks, reports **Debabrata Mohapatra**. An NHRC order passed after its own inquiry faulted KIIT's handling of the woman's death following alleged sexual harassment, describing it as "gross negligence" that "amounts to abetment to suicide on the part of university officials".

A week ago, Odisha govt said the student had submitted a sexual harassment complaint to KIIT authorities 11 months prior to her death.

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A week ago, the govt said the student had submitted a sexual harassment complaint to KIIT authorities 11 months prior to her death. A KIIT spokesperson declined to comment on the report. The father told **TOI** the report "validated his claim", adding, "When my daughter made the complaint, it was the university's responsibility to inform us, but they chose to hush up the matter and called the boy's family. It was a mistake."

NHRC: KIIT 'negligent' in Nepal student suicide

**BASANT KUMAR
MOHANTY**

New Delhi: The National Human Rights Commission (NHRC) has found a Bhubaneswar-based private deemed to be university negligent in handling the case of sexual harassment of a Nepali student, thereby contributing to the abetment of her suicide.

The student of Kalinga Institute of Industrial Technology (KIIT) committed suicide on February 16 after being "harassed" by a male student of the institute.

The NHRC had sent a team to probe allegations of negligence by KIIT and violation of human rights of tribal students in Kalinga Institute Social Sciences (KISS), another deemed to be university of the same group.

The report, accessed by **The Telegraph**, said the deceased Nepali girl had made

a complaint to KIIT's international relations office (IRO) in which she "clearly mentioned that she has already extended a threat to the alleged accused Advik Shrivastava that she will commit suicide if he does not delete her nude photos".

After receiving the complaint, the IRO referred to disciplinary committee officials, who directed Advik Shrivastava to delete all nude photographs of the victim and disposed of the matter "in a very casual manner".

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, wants organisations with at least 10 employees to set up an internal complaints committee (ICC) to deal with cases of sexual harassment.

"The IRO office and disciplinary committee just get undertakings from the victim and the alleged accused rather

than informing or referring this complaint to the ICC or the local police station," the report said.

"Therefore, the conduct of the IRO and university officers/disciplinary committee and college authorities (is) sufficient to show that there was gross negligence and omission on their part — IRO and university authorities — which may (be) treated (as) amount to (an) act of abetment to commit suicide on the part of the university officials, which finally resulted in her suicide," the report concluded.

After the incident, institute officials misbehaved and abused the Nepali students and passed derogatory remarks against Nepal, the report said. On February 17, the institute forced the Nepali students to vacate the campus without even giving them time to make alternative arrangements for their stay.

NHRC seeks action taken report from Odisha govt, UGC, NAAC over Nepalese woman's death in KIIT

PBD BUREAU/PTI
BHUBANESWAR, MAR 28

FINDING gross negligence on the part of the authorities over the suicide of a 20-year-old B Tech student from Nepal at Kalinga Institute of Industrial Technology (KIIT) here, the National Human Rights Commission (NHRC) has sought an action taken report from the Odisha government, UGC and NAAC within four weeks.

The NHRC, which had sent a team to KIIT to conduct an on-the-spot probe into the death of Computer Science student Prakriti Lamsal earlier this month, uploaded the case status on its website on March 27 and stated that the rights panel has sought the report from Odisha's chief secretary, collector and district magistrate of Khurda district, commissioner of police, and chairpersons of the University Grants Commission (UGC) and National Assessment and Accreditation Council (NAAC).

During the visit, the NHRC team found that the deceased woman had lodged a complaint with KIIT's International Relations Office (IRO) on

March 12, 2024, months before taking the extreme step on February 16, 2025, the commission said.

She had named a male engineering student who had allegedly blackmailed her, it said.

"It is evident that the conduct of the IRO and university officers/disciplinary committee and college authorities (is) sufficient to show that there was gross negligence and omission on their part – IRO and university authorities – which may (be) treated (as) amount to (an) act of abetment to suicide... which finally resulted in her suicide," the status report of the rights panel said.

The report also stated that the university officials have admitted to the fact that almost 1,000-1,100 students left their hostels on February 17, 2025 (a day after the girl's death) whereas almost 180 women students left their hostels in such haste that could have led to some other untoward incident but the college authorities did not bother about the safety of women students and they were thrown out of the campus.

"Regrettably, the university was unrepentant and even had the audacity to reply that there had



been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance," it said.

Keeping in view of the findings, the commission issued a direction to the chief secretary of Odisha and the collector and district magistrate of Khurda to submit an action taken report.

The report should also submit clarification on non-compliance of recommendations/observations made by the child welfare committee (CWC), Khurda on July 6, 2017.

It stated that the CWC had recommended and requested the collector of Khurda for the formation of a joint inquiry committee to investigate the issue of poor living conditions at KISS (Kalinga Institute of Social Science) where tribal students were being educated free of cost.

The commissioner of police of Bhubaneswar-

Cuttack Police Commissionerate, Odisha, is also directed to submit an updated investigation report of Infocity police station where a case was registered on the unnatural death of the Nepalese woman student.

Besides, the rights panel also asked the UGC to consider initiating requisite action against KIIT and KISS for violation of its guidelines and submit an action taken report.

The NAAC chairman was asked to examine the matter and submit an action taken report.

"Let the reports be submitted within four weeks (from March 27, 2025)," the commission said.

The Nepalese woman's body was recovered from her hostel room on the KIIT campus on February 16 following which tension mounted and students from the Himalayan nation were assaulted and forcibly evicted after they

staged protests.

The incident had raised a nationwide outrage and the prime minister of Nepal also intervened in the matter.

The Odisha Police have arrested a male engineering student for alleged abetment to suicide and also 10 employees of KIIT on the charge of assaulting the Nepalese students following the unrest on the campus.

Apart from assuring the Nepalese students of safety and asking them to return to the campus and resume their studies, the state government had also constituted a high-level committee headed by the additional chief secretary of the home department to probe into the death of the Nepalese student and the subsequent unrest on the campus.

The issue was also raised in the Odisha Assembly and members cutting across party lines condemned the incident and stated that the death of the woman and subsequent attack on Nepalese students earned a bad name for the state as well as the country.

However, both the Odisha government and KIIT were yet to react to the NHRC status report and its directions.

NHRC seeks action taken report from Odisha Govt, UGC over Nepalese woman's suicide

BHUBANESWAR, Mar 28 (PTI)

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She had named a male engineering student who had allegedly blackmailed her, it said.

"It is evident that the conduct of the IRO and university officers/disciplinary committee and college authorities (is) sufficient to show that there was gross negligence and omission on their part – IRO and university authorities — which may (be) treated (as) amount to (an) act of abetment to suicide... Which finally resulted in her suicide," the status report of the rights panel said.

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केआइआइटी की लापरवाही के कारण नेपाली छात्रा ने की आत्महत्या : एनएचआरसी

जागरण संवाददाता, भुवनेश्वर : विगत 16 फरवरी को केआइआइटी परिसर में नेपाली छात्रा की आत्महत्या के मामले में केआइआइटी विश्वविद्यालय के लिए परेशानी बढ़ती जा रही है, क्योंकि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को विश्वविद्यालय अनुदान आयोग (यूजीसी) के अध्यक्ष को निजी शैक्षणिक संस्थान केआइआइटी और इसकी सहयोगी संस्था कलिंगा इंस्टीट्यूट आफ सोशल साइंसेज (केआइएसएस) के खिलाफ आवश्यक कार्रवाई शुरू करने की सिफारिश की है। यह सिफारिश परिसर में यौन उत्पीड़न और



लैंगिक संवेदनशीलता से संबंधित एनएचआरसी के दिशानिर्देशों का उल्लंघन करने के लिए की गई है। आयोग ने गुरुवार को राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएस) के अध्यक्ष को विश्वविद्यालय द्वारा यूजीसी के दिशानिर्देशों और मानवाधिकारों जैसे एंटी-रैंगिंग, कार्यस्थल पर यौन उत्पीड़न के लिए आंतरिक शिकायत समिति के उल्लंघन

राष्ट्रीय मानवाधिकार आयोग के निर्देश के अनुसार उचित कार्रवाई की जाएगी : कानून मंत्री

जासं, भुवनेश्वर : केआइआइटी में नेपाली छात्रा आत्महत्या मामले में केआइआइटी विश्वविद्यालय राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा जिम्मेदार ठहराए जाने को लेकर कानून मंत्री पृथ्वीराज हरिचंदन ने कहा है कि यह बेहद मार्मिक घटना है। एनएचआरसी के निर्देश के अनुसार

उचित कार्रवाई की जाएगी। अगर कुछ गैरकानूनी किया गया, तो सरकार कार्रवाई करेगी, कहीं भी कानून पर आंच नहीं आएगी। एनएचआरसी ने केआइआइटी विश्वविद्यालय के अधिकारियों को जिम्मेदार ठहराया है। छह मार्च से आठ मार्च तक इस घटना की जमीनी स्तर पर जांच करने

वाली एनएचआरसी की दो सदस्यीय टीम ने रिपोर्ट दाखिल की है। इसके बाद केआइआइटी विश्वविद्यालय के आइआरओ, विश्वविद्यालय के अधिकारी, अनुशासन कमेटी तथा कालेज अधिकारी की उपेक्षा के कारण छात्रा की मृत्यु होने की बात एनएचआरसी ने दर्शाया है।

के मुद्दे की जांच करने और आयोग को कार्रवाई रिपोर्ट प्रस्तुत करने को कहा है। इसके अलावा आयोग ने ओडिशा के मुख्य सचिव को निजी विश्वविद्यालय के अधिकारियों की ओर से लापरवाही

के मुद्दे पर एटीआर प्रस्तुत करने का भी निर्देश दिया है, जिसके कारण नेपाली छात्रा ने आत्महत्या की और पीड़ित के विभिन्न संवैधानिक अधिकारों का उल्लंघन हुआ। भुवनेश्वर-कटक पुलिस

आयुक्तालय के पुलिस आयुक्त को इन्फोसिटी पुलिस स्टेशन में दर्ज लड़की की आत्महत्या के मामले में अद्यतन जांच रिपोर्ट प्रस्तुत करने के लिए भी कहा गया है। सर्वोच्च मानवाधिकार

संस्था ने एनएचआरसी की स्पार्ट इन्क्वायरी टीम की रिपोर्ट के आधार पर सिफारिशें जारी की हैं, जिसमें पाया गया कि केआइआइटी विश्वविद्यालय के अधिकारियों ने यौन उत्पीड़न और उच्च शिक्षा तक पहुंच आदि से संबंधित मुद्दों पर मृत छात्रा के विभिन्न संवैधानिक अधिकारों का उल्लंघन किया है।

आयोग के निर्देश के अनुसार टीम ने नेपाली छात्रा की आत्महत्या और विश्वविद्यालय में विभिन्न अनियमितताओं के आरोपों की मौके पर जांच के लिए छह से आठ मार्च के बीच भुवनेश्वर में विश्वविद्यालय और केआइएसएस परिसर का दौरा किया था। जांच दल

ने अपनी रिपोर्ट में खुलासा किया कि मृत छात्रा ने 12 मार्च, 2024 को केआइआइटी के आइआरओ में शिकायत की थी, जिसमें उसने गंभीर मानसिक तनाव से गुजरने के बारे में लिखा था और अपने अलग हुए प्रेमी अद्विक श्रीवास्तव को धमकी दी थी कि अगर उसने आपत्तिजनक तस्वीरें नहीं हटाईं तो वह आत्महत्या कर लेगी। टीम ने यह भी पता लगाया कि आइआरओ ने पीड़िता और कथित आरोपित से सिर्फ हलफनामा लिया और न तो इस मामले को संस्थान की आंतरिक शिकायत समिति को भेजा और न ही स्थानीय पुलिस स्टेशन में मामले की सूचना दी।

केआइआइटी प्रबंधन की लापरवाही से नेपाली छात्रा ने की आत्महत्या

जागरण संवाददाता, भुवनेश्वर : 16 फरवरी 2025 को केआइआइटी परिसर, भुवनेश्वर में नेपाली छात्रा की आत्महत्या मामले में राष्ट्रीय मानवाधिकार आयोग ने गुरुवार को यूजीसी के अध्यक्ष को निजी शैक्षणिक संस्थान केआइआइटी और इसकी सहयोगी संस्था कलिंगा इंस्टीट्यूट आफ सोशल साइंसेज (केआइएसएस) के खिलाफ कार्रवाई करने की अनुशंसा की है।

आयोग के निर्देश पर छात्रा की आत्महत्या और विश्वविद्यालय में व्याप्त अनियमितताओं की जांच के लिए एक टीम भुवनेश्वर पहुंची थी और छह से आठ मार्च तक केआइआइटी विश्वविद्यालय और केआइएसएस परिसर का दौरा किया था। जांच दल ने अपनी रिपोर्ट में पर्दाफाश किया है कि नेपाली छात्रा ने 12 मार्च 2024 को ही केआइआइटी के अंतरराष्ट्रीय संबंध कार्यालय में शिकायत की थी कि वह इन दिनों गंभीर मानसिक तनाव से गुजर रही है। रिश्ते में दरार आने के बाद उसने प्रेमी अद्विक श्रीवास्तव को चेतावनी दी थी कि अगर उसने मोबाइल से आपत्तिजनक तस्वीरें नहीं हटाईं तो वह आत्महत्या कर लेगी। उसके बाद भी प्रबंधन ने ध्यान नहीं दिया।

नेपाली छात्रा आत्महत्या मामले में एनएचआरसी ने मांगी रिपोर्ट

भुवनेश्वर। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भुवनेश्वर कलिंगा इंस्टीट्यूट ऑफ इंडस्ट्रियल टेक्नोलॉजी (केआईआईटी) में नेपाल की 20 साल की वीटेक छात्रा प्रकृति लामसाल की आत्महत्या पर सख्त रुख अख्तियार कर लिया है। एनएचआरसी ने इस मामले में अधिकारियों की घोर लापरवाही को देखते हुए ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (यूजीसी), राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) से चार हफ्ते के अंदर कार्रवाई रिपोर्ट देने को कहा है। एजेंसी

मुवनेश्वर: केआइआइटी में नेपाली छात्रा की आत्महत्या का मामला एनएचआरसी ने ओडिशा सरकार, यूजीसी और एनएएसी से मांगी कार्रवाई रिपोर्ट

मुवनेश्वर. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां कलिंगा औद्योगिक प्रौद्योगिकी संस्थान (केआइआइटी) में नेपाल की 20 वर्षीय छात्रा की कथित आत्महत्या के मामले में अधिकारियों की घोर लापरवाही पाते हुए ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (यूजीसी) और राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) से चार सप्ताह के भीतर कार्रवाई रिपोर्ट देने को कहा है.

□ राष्ट्रीय मानवाधिकार आयोग ने चार सप्ताह के भीतर कार्रवाई रिपोर्ट देने का दिया निर्देश

एनएचआरसी ने नेपाली छात्रा प्रकृति लमसाल की मौत के मामले की जांच करने के लिए एक दल भेजा था. एनएचआरसी ने 27 मार्च को मामले की स्थिति रिपोर्ट अपनी वेबसाइट पर अपलोड करते हुए कहा कि मानवाधिकार आयोग ने ओडिशा के मुख्य सचिव, खुर्दा के जिला

अधिकारियों, पुलिस आयुक्त और यूजीसी एवं एनएएसी के अध्यक्षों से रिपोर्ट मांगी है. विश्वविद्यालय में 16 फरवरी को छात्रा का शव छात्रावास के कमरे में लटका मिला था. इसके बाद विरोध प्रदर्शन करने वाले नेपाल के छात्रों पर हमला किया गया था और उन्हें जबरन बाहर निकाल दिया गया था. इस घटना से देश भर में आक्रोश फैल गया था और नेपाल के प्रधानमंत्री ने भी मामले में हस्तक्षेप किया था.

Congress protest Commissionerate police lodges three cases

PNS ■ Bhubaneswar

The Commissionerate police have registered three cases under various sections of the Bharatiya Nyaya Sanhita (BNS) in connection with a clash between police personnel and agitators during the gherao by Congress of the State Assembly on Thursday.

As per police sources, the cases were filed at the Capital police station under 17 Sections of the BNS. The charges include rioting, attempting to torch a government vehicle and obstructing police officials from performing their duties.

Additionally, a case has been registered against the assembly of more than five persons in front of the Assembly, where a prohibitory order under BNS 163 was in effect.

The police also lodged a separate case under BNS Section 189 against senior Congress leaders including Niranjana Patnaik, Jayadev

Jena, OPCC president Bhakta Charan Das, Narasingha Mishra and Sharad Kar, who attempted to enter the Assembly premises on March 26 to meet protesting legislators. However, senior police officials prevented their entry.

Meanwhile, Bhubaneswar DCP Jagmohan Meena has formed three special teams to investigate the cases and identify those involved in the violence.

In a related development, two lawyers, Soumyakanta Khuntia and Lalatendu Das, approached the National Human Rights Commission (NHRC) seeking action against the police crackdown on Congress workers during the protest. They urged the rights body to direct the Commissionerate police to file cases against DGP YB Khurania, Commissioner of Police S Dev Datta Singh and Bhubaneswar DCP Jagmohan Meena, alleging abuse of power in handling the protest.

बीएचयू अस्पताल में गैस रिसाव से हुई मौत मामले में आश्रितों को मुआवजा

जागरण संवाददाता, वाराणसी : राष्ट्रीय मानवाधिकार आयोग ने सात वर्ष पहले बीएचयू के सर सुंदरलाल अस्पताल में सर्जरी के दौरान नाइट्रस आक्साइड गैस के रिसाव के कारण हुई तीन मरीजों की मौत के मामले में उनके आश्रितों को तीन-तीन लाख रुपये मुआवजा देने का आदेश दिया है। जांच में पाया कि यह घटना अस्पताल प्रशासन की लापरवाही के कारण हुई थी। टैंडर के नियमों में हेराफेरी की गई थी और गड़बड़ी पर परदा डालने का प्रयास हुआ था। आयोग ने डीजीपी उग्र को आदेश दिया है कि दोषियों पर कार्रवाई कर पांच मई तक रिपोर्ट दें।

बीएचयू के पूर्व विधि छात्र और जौनपुर निवासी सुप्रीम कोर्ट के वकील राम अनुग्रह सिंह ने मामले को लेकर राष्ट्रीय मानवाधिकार आयोग में याचिका दखिल की थी।

- सात वर्ष पहले अस्पताल के आपरेशन थिएटर में हुई थी घटना दोषियों पर होगी कार्रवाई



एडवोकेट राम अनुग्रह सिंह ●

जून 2017 में आपरेशन थिएटर में नाइट्रस आक्साइड के रिसाव से तीन मरीजों कैमूर की आरती देवी संग प्रयागराज व मऊ के राधेश्याम त्रिपाठी, मीराज अहमद की मौत हो गई थी। मधु, प्राची तिवारी, उषा देवी व माया देवी की हालत काफी बिगड़ गई थी। बीएचयू के तत्कालीन कुलपति प्रो. जीसी त्रिपाठी के निर्देश पर जांच समिति गठित की गई थी।

बिना लाइसेंस कंपनियों को दी गई थी गैस आपूर्ति की जिम्मेदारी >> 4

PIB

Policy samvad organised One-day Workshop on Funding the Future: Public Policy and Finance for Tribal Welfare and Inclusive Growth

<https://pib.gov.in/PressReleasePage.aspx?PRID=2116364>

Posted On: 28 MAR 2025 6:57PM by PIB Delhi

Policy Samvad organized a one-day workshop titled “Funding the Future: Public Policy and Finance for Tribal Welfare and Inclusive Growth in collaboration with the Institute for Public Research and Development Trust (IPPRDT) and the Mahamana Madan Mohan Malviya Memorial Trust at Malviya Smriti Bhawan, New Delhi.

The inaugural session was led by Policy Samvad Editor and Public Policy analyst Gaurav Kumar, who welcomed the guests and briefed on the theme of workshop. The Chief Guest, Shri Antar Singh Arya, Chairman of the National Commission for Scheduled Tribes, he emphasized the role and importance of Policy Samvad for constructive dialogue in public policy space and collaboration in raising awareness on tribal welfare. He elaborated on the role of the National Commission for Scheduled Tribes and highlighted various initiatives for tribal welfare in the current Union Budget, noting the Central Government’s efforts toward the inclusive development of tribal communities.

The Guest of Honour, Shri Nirupam Chakma, Member of the NCST, stressed the need for comprehensive and inclusive development in public finance and its efficient management. Smt. Vijaya Bharati Sayani, former Acting Chairperson and Member of the **NHRC**, also shared her insights on the subject. Shri Harishankar Singh, National President of Mahamana Malviya Mission, discussed the role of public policy and finance in tribal welfare and policy making.

Additionally, Shri Amit Nirmal, Joint Secretary of the NCST, provided his perspective on the significance of public policy and finance in ensuring tribal welfare and inclusive development.

The workshop featured discussions among domain experts, policymakers, and stakeholders, who explored new avenues for public welfare. Scholars and researchers contributed valuable insights into the past, present, and future of tribal development. Key speakers included Dr Prakash Chand Kandpal (Professor JNU), Prof Pavanesh Kumar (IGNOU), Shri Chakshu Roy (PRS Legislative Research), Shri Vinay Kumar Singh (Senior Fellow, Dr Shyama Prasad Mukherjee Foundation), Shri A K Choubey (General Secretary, Bharatiya Adivasi Sevak Sangh), Shri Prakash Uikey (Former Judge), and Dr Abhishek Srivastava (Assistant Professor, JNU).

During the event, the tenth issue of Policy Samvad was released by the Chief Guest and Special Invitees. The journal, curated by an advisory board of distinguished professors and analysts, focuses on governance, socio-economic development, and NITI Aayog’s

initiatives, serving as a crucial platform for intellectual discourse on India's policy landscape.

The event concluded with closing remarks by Dr Praveen Kumar Jha. The workshop saw participation from scholars, researchers, university students, and public policy professionals, including representatives from PRS Legislative Research.

Pawan Singh Faujdar/Divyanshu Kumar

(Release ID: 2116364) Visitor Counter : 404

Times of India

NHRC holds KIIT accountable for Nepalese student's death

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-holds-kiit-accountable-for-nepalese-students-death/articleshow/119662208.cms>

Debabrata Mohapatra / Mar 28, 2025, 20:32 IST

Bhubaneswar: The NHRC has held KIIT deemed to be university accountable for the alleged suicide of a Nepalese student on Feb 16 and has sought an action taken report from Odisha chief secretary on the issue within four weeks. The commission, in its order on Thursday, noted that the deceased had filed a sexual harassment complaint on March 12, 2024, at KIIT's international relations office (IRO) against a fellow student. But the university authorities reportedly handled the situation inadequately, the commission observed. "As per the statements of the KIIT's registrar and IRO officials, after receiving the complaint, they further referred it to disciplinary committee officials. The committee did not take necessary steps which are required to be taken, but they disposed of the matter in a very casual manner," the NHRC order stated. "The conduct of the IRO and university officers/disciplinary committee and college authorities is of gross negligence, which finally resulted in her suicide. It amounts to abetment to commit suicide on the part of the university officials," the order stated while also criticising the university's response to protests by several Nepalese students, who had demanded justice for the victim.

When contacted, a KIIT spokesperson said, "We do not want to comment." Directing Odisha chief secretary to submit an action taken report within four weeks, the NHRC stated, "The commissioner of police, Bhubaneswar-Cuttack, is directed to submit updated investigation report. Let the chairman, UGC, New Delhi, consider initiating requisite action against the KIIT University." Govt said they would comply with the NHRC instructions. "Govt will take steps as per the order of the NHRC. Govt's high-level inquiry is in progress. Those found guilty will not be spared," law minister Prithiviraj Harichandan said.

Times of India

NHRC holds KIIT responsible for Nepalese student's suicide, cites gross negligence; seeks action report from Odisha govt

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-holds-kiit-responsible-for-nepalese-students-suicide-cites-gross-negligence-seeks-action-report-from-odisha-govt/articleshow/119634876.cms>

Debabrata Mohapatra / TNN / Mar 28, 2025, 10:57 IST

The National Human Rights Commission has held KIIT responsible for a Nepalese student's suicide, citing institutional negligence in handling her sexual harassment complaint. The NHRC report urges Odisha's chief secretary to submit an action taken report within four weeks and calls for an updated investigation report from the Bhubaneswar-Cuttack police commissioner.

The National Human Rights Commission held KIIT University responsible for a Nepalese student's suicide in Bhubaneswar after her sexual harassment complaint was mishandled.

BHUBANESWAR: The National Human Rights Commission has held KIIT deemed to be university responsible in the reported suicide of a Nepalese student in Bhubaneswar last month, disclosed the panel's report on Friday. The commission has requested an action taken report from Odisha's chief secretary within four weeks. According to the NHRC's documentation, the deceased student had registered a sexual harassment complaint on March 12, 2024, at KIIT's International Relations Office against another student. The commission noted that university authorities failed to address the situation appropriately.

The computer science third-year student was discovered deceased in her hostel room at KIIT campus on February 16. Her death triggered substantial protests, with numerous Nepalese students claiming forced removal from campus after demonstrating against the institution's negligence. The incident led Nepal Prime minister K P Sharma Oli to utilise diplomatic channels in India to seek justice. The NHRC's documentation states: "As per the statements of the university registrar and IRO officials, after receiving the complaint, they further referred/informed to disciplinary committee officials. The committee officials directed Advik Shrivastava to delete all nude photographs of the victim and did not take necessary steps which are required to be taken but they disposed of the matter in a very casual manner." The order indicates: "It is evident that the conduct of the IRO and university officers/disciplinary committee and college authorities sufficient to show that there is gross negligence and omission on their part IRO and university authorities which may be treated amount to act of abetment to commit suicide on the part of the university officials, which finally resulted in her suicide."

The NHRC expressed concern over the university's handling of protests by Nepalese students seeking justice. "The university officials have admitted the fact that almost 1000-1100 students had left their hostel on February 17, 2025. Almost 180 girl students left the hostel in such a haste which may have led to some other untoward incident. The college authorities did not bother safety of girl students and they were thrown out from campus. Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance."

The directive states: "The chief secretary, Odisha, is directed to submit action taken report in the matter within four weeks. The commissioner of police, Bhubaneswar-Cuttack, is directed to submit updated investigation report. Let the chairman, UGC, New Delhi, consider initiating requisite action against the KIIT University."

Times of India

After NHRC holds KIIT accountable for Nepal female student's death, father says report 'validated my claim'

<https://timesofindia.indiatimes.com/city/dehradun/after-nhrc-holds-kiit-accountable-for-nepal-female-students-death-father-says-report-validated-my-claim/articleshow/119668422.cms>

Kautilya Singh / Mar 28, 2025, 23:23 IST

Dehradun: The father of the 20-year-old Nepalese student who allegedly died by suicide in her hostel room at Odisha's Kalinga Institute of Industrial Technology (KIIT), said on Fri that the National Human Rights Commission (NHRC) report holding the institute accountable "validated his claim." The NHRC found "gross negligence" in KIIT's handling of the student's case following alleged sexual harassment, stating it "amounts to abetment to suicide on the part of the university officials." The commission noted that the young woman had filed a sexual harassment complaint on March 12, 2024, at KIIT's international relations office (IRO) against a fellow student. However, university authorities reportedly mishandled the situation, it observed. The accused student was arrested, along with at least 10 KIIT employees. Reacting to the NHRC report, her father, speaking to TOI on phone from Kathmandu, said, "When my daughter made the complaint, it was the university's responsibility to inform us, but they chose to hush up the matter and only called the boy's family. It was a major mistake." He said other students told him that despite his daughter's complaints, the accused continued to harass her. "Had the university informed us, we could have supported our daughter and helped her handle the situation," he added.

He further said the university has not contacted him since his daughter's death. "I am shocked that even after so many days, no one from KIIT has called to offer an apology. We sent our daughter trusting the varsity to take good care of her. But they are neither willing to call nor apologise," he added. Condemning the university's inaction, he said, "I have lost my daughter, but no one else should face this situation in the future."

Business Standard

Nepal student death in KIIT: NHRC seeks report from Odisha govt, UGC, NAAC

The NHRC, which had sent a team to undertake an on-the-spot probe into the death of Nepalese student Prakriti Lamsal, on March 27 uploaded the case status on its website

https://www.business-standard.com/india-news/nepal-student-death-in-kiit-nhrc-seeks-report-from-odisha-govt-ugc-naac-125032800364_1.html

Press Trust of India Bhubaneswar | 1 min read Last Updated : Mar 28 2025 | 11:46 AM IST

Finding gross negligence on the part of the authorities over the suicide of a 20-year-old B.Tech student from Nepal at Kalinga Institute of Industrial Technology (KIIT) here, the National Human Rights Commission (NHRC) has sought an action taken report from the Odisha government, UGC and NAAC within four weeks.

The NHRC, which had sent a team to undertake an on-the-spot probe into the death of Nepalese student Prakriti Lamsal, on March 27 uploaded the case status on its website and stated that the rights panel has sought a report from Odisha's chief secretary, collector and district magistrate of Khurda district, commissioner of police, and chairpersons of the University Grants Commission (UGC) and National Assessment and Accreditation Council (NAAC).

The Nepalese woman's body was recovered from her hostel room on the KIIT campus on February 16 following which tension mounted and students from the Himalayan nation were assaulted and forcibly evicted after they staged protests.

The incident had raised a nationwide outrage and the prime minister of Nepal also intervened in the matter.

(Only the headline and picture of this report may have been reworked by the Business Standard staff; the rest of the content is auto-generated from a syndicated feed.)

Hindu

KIIT student death: NHRC seeks action taken report from Odisha Government, UGC, NAAC

Nepalese woman's death in KIIT: NHRC seeks action taken report from Odisha Government, UGC, NAAC

“During the visit, the NHRC team found that the deceased woman had lodged a complaint with KIIT’s International Relations Office, months before taking the extreme step,” the Commission said

<https://www.thehindu.com/news/national/odisha/nepalese-womans-death-in-kiit-nhrc-seeks-action-taken-report-from-odisha-government-ugc-naac/article69385292.ece>

Updated - March 28, 2025 03:59 pm IST - Bhubaneswar

PTI

The NHRC sent a team to KIIT to conduct an on-the-spot probe into the death of Computer Science student Prakriti Lamsal earlier this month. File | Photo Credit: The Hindu

Finding gross negligence on the part of the authorities over the death of a 20-year-old B.Tech student from Nepal at Kalinga Institute of Industrial Technology (KIIT) in Bhubaneswar, the National Human Rights Commission (NHRC) has sought an action taken report from the Odisha Government, UGC and NAAC within four weeks.

The NHRC, which had sent a team to KIIT to conduct an on-the-spot probe into the death of Computer Science student Prakriti Lamsal earlier this month, uploaded the case status on its website on March 27, 2025 and stated that the rights panel has sought the report from Odisha's Chief Secretary, Collector and district Magistrate of Khurda district, Commissioner of Police and chairpersons of the University Grants Commission (UGC) and National Assessment and Accreditation Council (NAAC).

“During the visit, the NHRC team found that the deceased woman had lodged a complaint with KIIT’s International Relations Office (IRO) on March 12, 2024, months before taking the extreme step on February 16, 2025,” the Commission said. “She had named a male engineering student who had allegedly blackmailed her,” it said.

"It is evident that the conduct of the IRO and university officers/disciplinary committee and college authorities (is) sufficient to show that there was gross negligence and omission on their part – IRO and university authorities — which may (be) treated (as) amount to (an) act of abetment to suicide... which finally resulted in her suicide," the status report of the rights panel said.

The report also stated that the university officials have admitted to the fact that almost 1,000-1,100 students left their hostels on February 17, 2025 (a day after the girl's death) whereas almost 180 women students left their hostels in such haste that could have led

to some other untoward incident but the college authorities did not bother about the safety of women students and they were thrown out of the campus.

"Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance," it said. Keeping in view of the findings, the commission issued a direction to the Chief Secretary of Odisha and the Collector and district Magistrate of Khurda to submit an action taken report.

The report should also submit clarification on non-compliance of recommendation/observations made by the Child Welfare Committee (CWC), Khurda on July 6, 2017.

It stated that the CWC had recommended and requested the Collector of Khurda for the formation of a joint inquiry committee to investigate the issue of poor living conditions at KISS (Kalinga Institute of Social Science) where tribal students were being educated for free.

The Commissioner of Police of Bhubaneswar-Cuttack Police Commissionerate, Odisha, is also directed to submit an updated investigation report of Infocity police station where a case was registered on the unnatural death of the Nepalese woman student.

Besides, the rights panel also asked the UGC to consider initiating requisite action against KIIT and KISS for violation of its guidelines and submit an action taken report. The NAAC chairman was asked to examine the matter and submit an action taken report. "Let the reports be submitted within four weeks (from March 27, 2025)," the Commission said.

The Nepalese woman's body was recovered from her hostel room on the KIIT campus on February 16, 2025 following which tension mounted and students from the Himalayan nation were assaulted and forcibly evicted after they staged protests. The incident had raised a nationwide outrage and the prime minister of Nepal also intervened in the matter.

The Odisha Police have arrested a male engineering student for alleged abetment to death and also 10 employees of KIIT on the charge of assaulting the Nepalese students following the unrest on the campus.

Apart from assuring the Nepalese students of safety and asking them to return to the campus and resume their studies, the State Government had also constituted a high-level committee headed by the additional Chief Secretary of the Home Department to probe into the death of the Nepalese student and the subsequent unrest on the campus.

The issue was also raised in the Odisha Assembly and members cutting across party lines condemned the incident and stated that the death of the woman and subsequent attack on Nepalese students earned a bad name for the State as well as the country. However, both the Odisha Government and KIIT were yet to react to the NHRC status report and its directions.

Hindu

NHRC submits a damning report on Nepali girl death at KIIT University campus

KIIT university officials handled the student's complaint prior to her death in a 'casual manner', and their 'gross negligence' may be treated as act of 'abetment to commit suicide', says report

<https://www.thehindu.com/news/national/odisha/nhrc-submits-a-damning-report-on-nepali-girl-death-at-kiit-university-campus/article69386680.ece>

Published - March 28, 2025 09:40 pm IST - BHUBANESWAR

Satyasundar Barik

The National Human Rights Commission has held the KIIT University in Odisha responsible for the death of a Nepali female student last month, deeming it an instance of abetment to suicide.

Expressing strong displeasure over the sequence of events leading to the death and lackadaisical approach of university authorities in handling situation, the rights panel asked Odisha Chief Secretary to submit an action-taken report on the suicide.

On February 16, a 20-year-old Nepali female student was found dead in her university hostel room. Subsequently, angry students began protesting on campus, demanding justice for her, and alleging that the university had ignored complaints of harassment. When tensions escalated, the university had forcibly evicted more than 500 Nepali students from the university.

Taking cognisance of the incident, the NHRC had directed its Registrar (Law) to conduct an on-spot inquiry along with a team of two officers from its Investigation Division, one not below the rank of Senior Superintendent of Police, and another from the Law Division.

The NHRC team found that the International Relation Office (IRO) of the KIIT did not act decisively on specific complaint of the deceased that she was being blackmailed by one of her classmates, Advik Shrivastava. The IRO handled the matter the matter in a very casual manner, it found.

"The IRO office and disciplinary committee just got undertakings from the victim and the alleged accused rather than informing or referring to this complaint to the Internal Complaints Committee or the local police station," the NHRC findings say.

"The Chairperson of the ICC has also admitted in her statement that the complaint of the deceased girl dated March 12, 2024 should have been forwarded to the ICC. Therefore, the conduct of the IRO, university officers and disciplinary committee and college authorities was sufficient to show that there is gross negligence and omission on their part which may be treated as act of abetment to commit suicide on the part of the university officials, which finally resulted in her suicide," the right panel report further indicts.

The NHRC also found that ill-treatment was meted out to Nepali students by hurling of abusive and derogatory remarks by university officials.

“The registrar of university Jnyana Ranjan Mohanty and other witnesses have admitted that two administrative officers namely Jayanti Nath and Manjusha Pandey had misbehaved with Nepali students and remarks made by them were improper, unacceptable and cannot be appreciated. Later, they said university officials were suspended, which itself proved that the shortcomings and negligence were on the part of university officials,” the investigating team of NHRC said in the report.

The right panel also expressed concerns over Nepali students being singled out after a student protest in which all students participated.

“The university authorities arranged buses and left them unattended at different locations such as Cuttack, Bhubaneswar, and Khordha railway stations. It shows gross violations of human rights of Nepali students. Some witnesses have admitted that not only Nepali Students, but other students were also involved in protest, but sine-die notice was issued only for Nepali student which does not seem justified,” NHRC said.

The panel particularly mentioned that the university officials had admitted to the fact that almost 1,000 to 1,100 students had left their hostel on February 17, including around 180 girl students, who left the hostel in haste under circumstances that might have led to untoward incidents. However, college authorities did not bother about the safety of girl students who were thrown out from campus, it said.

“Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance,” NHRC observed.

In addition to directions to the Chief Secretary, the Commissioner of Police, Bhubaneswar-Cuttack, was instructed to submit an updated investigation report from the Infocity Police Station, which is probing the death of Nepali girl. The University Grants Commission was also advised to consider taking appropriate action against KIIT University. The panel also asked the National Assessment and Accreditation Council for further examination of the matter.

Hindustan Times

NHRC accuses KIIT university of abetting suicide of Nepalese girl

<https://www.hindustantimes.com/cities/others/nhrc-accuses-kiit-university-of-abetting-suicide-of-nepalese-girl-101743167499414.html>

By Debabrata Mohanty | Mar 28, 2025 06:41 PM IST

The NHRC has also asked the Odisha chief secretary to submit an action taken report within the next four weeks.

More than a month after a 20-year-old computer science girl student from Nepal was found hanging in her hostel room in Bhubaneswar's Kalinga Institute of Industrial Technology (KIIT) University, the National Human Rights Commission (NHRC) held the varsity responsible for the sequence of events that led her to kill herself.

The student was found dead on February 16 several months after she accused her classmate, a 21-year-old mechanical engineering student from Lucknow, of blackmailing her.

The accused Advik Shrivastava, a third-year B.Tech student, was arrested by Bhubaneswar police at the city airport when he was trying to flee. The incident became a diplomatic issue with India's neighbouring country as university authorities expelled more than 1,000 Nepali students, along with two teachers who hurled racial abuses at students who protested against the alleged apathy by university authorities in addressing the deceased student's complaints.

The NHRC earlier this month, following a complaint by a Bhubaneswar-based person, inquired into the suicide and the subsequent harassment of Nepalese students by the university, and said in its report that the victim was sexually harassed by the accused and subsequent non-action by the International Relations Office of the university led to her suicide as it violated the her right to equality and right to live with dignity. It is a clear violation of the rights under Articles 14, 15 and 21 of the Constitution, the human rights body said.

"The victim in her complaint on March 12, 2024, to KIIT's International Relations Office had written about the sexual harassment while detailing her mental state during the days. As per the statements of the university registrar and IRO officials, after receiving the complaint, they further referred/informed disciplinary committee officials. The committee officials directed Advik Shrivastava to delete all nude photographs of the victim, but did not take necessary, mandatory steps and disposed of the matter in a very casual manner. The IRO office and disciplinary committee got undertakings from the victim and the alleged accused rather than informing or referring to this complaint to the Internal Complaints Committee formed under the POSH Act or the local police station," the NHRC report stated.

“The victim was sexually harassed by the accused and subsequent non-action by the university IRO violated the deceased’s right to equality and right to live with dignity. Each such incident results in violation of the fundamental rights of Gender Equality and the Right of Life and Liberty. The conduct of the IRO and university officers/ disciplinary committee and college authorities shows that there is gross negligence and omission on their part IRO and University authorities which may be treated amount to act of abetment to commit suicide on the part of the university officials, which finally resulted in her suicide,” the NHRC report said, seen by HT.

The NHRC said access to higher education should necessarily be followed by unhampered and continued access till completion of the course.

“After having obtained such access or admission to a course, a student should not be prevented from completing it, except according to procedure established by the law. However, in this instance, KIIT University did not provide the right lawful atmosphere to the deceased girl to pursue her studies, and higher education thereby violated her Right to Higher Education,” the report said.

The NHRC said KIIT University officials admitted that almost 1,000-1,100 students left their hostel on February 17 after the incident when 180 girl students left the hostel in haste, “which could have led to some other untoward incident”.

“But college authorities did not bother about the safety of girl students while throwing them out of campus. Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance,” the NHRC report said.

The NHRC team, which also inquired into the allegations of Kalinga Institute of Social Sciences — a tribal university started by former BJD MP Achyut Samanta — exploiting tribal children and violating their human rights, said the report of Child Welfare Committee in 2017 highlighting poor living conditions there including overcrowding, unclean facilities, and lack of basic amenities still existed.

“The Child Welfare Committee of Khordha in its report in June 2017 had recommended the district collector of Khordha to set up a joint inquiry committee to investigate the issue and recommend the district administration for proper action for the best interest of the children. However, the said joint inquiry is still pending on the part of the district administration. No recommendations of the CWC have been followed by the KISS authorities,” the body said.

HT has sought a response from KIIT officials about the NHRC report.

As per UGC guidelines, higher educational institutions must put in place a broad-based ‘Students Counseling System’ for effective management of problems and challenges faced by students, which the NHRC said have been violated by KIIT University.

The NHRC has also asked the Odisha chief secretary to submit an action taken report within the next four weeks while asking the Bhubaneswar police commissioner to submit an updated investigation report on the suicide case of the Nepali student. It also asked the UGC chairman to consider initiating requisite action against the University for violation of its guidelines and the National Assessment and Accreditation Council chairman has been asked to examine the issue of non-compliance of student support and progression while granting accreditation.

The Odisha government, which formed a high-powered committee headed by additional chief secretary home to probe into reports of misconduct, including the use of force, against students by KIIT officials on February 16 evening and February 17, is yet to submit its report.

Telegraph

KIIT 'negligent' in student death: Varsity failure abetted suicide, says NHRC report

The NHRC report said KIIT violated the University Grants Commission's directions on how to check harassment of students on campus

<https://www.telegraphindia.com/india/kiit-negligent-in-student-death-varsity-failure-abetted-suicide-says-national-human-rights-commission-report/cid/2091333>

Basant Kumar Mohanty Published 29.03.25, 06:15 AM

The National Human Rights Commission (NHRC) has found a Bhubaneswar-based private deemed to be university of negligence in handling the case of sexual harassment of a Nepali student, thereby contributing in the abetment to suicide of the student.

The student of Kalinga Institute of Industrial Technology (KIIT), a deemed to be university, committed suicide on February 16 after being "harassed" by a male student of the institute.

The NHRC sent a team for inquiry to allegations of negligence by KIIT and violation of human rights of tribal students in Kalinga Institute Social Sciences (KISS), another deemed to be university of the same group.

The report, accessed by The Telegraph, said the deceased Nepali girl had made a complaint to KIIT's International Relations Office (IRO) in which she "clearly mentioned that she has already extended a threat to the alleged accused Advik Shrivastava that she will commit suicide if he does not delete her nude photos".

After receiving the complaint, the IRO referred to disciplinary committee officials which directed Advik Shrivastava to delete all nude photographs of the victim and disposed of the matter "in a very casual manner".

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal Act, 2013, wants organisations with at least 10 employees to set up an Internal Complaints Committee (ICC) to deal with cases of sexual harassment.

"The IRO office and disciplinary committee just get undertakings from the victim and the alleged accused rather than informing or referring to this complaint to the ICC or the local police station," the report said.

"Therefore, the conduct of the IRO and university officers/disciplinary committee and college authorities (is) sufficient to show that there was gross negligence and omission on their part — IRO and university authorities — which may (be) treated (as) amount to (an) act of abetment to commit suicide on the part of the university officials, which finally resulted in her suicide," the report concluded.

After the incident, students protested against the authorities. The institute officials misbehaved and abused the Nepali students and passed the derogatory remarks against

Nepal, the report said. On February 17, the institute issued sine-die notice only against the Nepali students and forced them to vacate the campus without even giving time to make alternative arrangement of their stay. The institute took them in buses and dropped them unattended at different locations such as Cuttack, Bhubaneswar, and Khordha railway stations.

“It shows gross violations of human rights of Nepali students. Some witnesses have admitted that not only Nepali Students, but other students were also involved in protest, but sine-die notice was issued only for Nepali student which does not seem justified,” the report said.

The committee also enquired into lack of facilities at KISS. In 2017, the Child Welfare Committee (CWC) had found overcrowding of students in hostels, unclean facilities and lack of basic amenities. The CWC had also recommended for the formation of a joint inquiry committee to investigate the issue. The NHRC committee found no joint inquiry has been held by Khurda district administration.

The NHRC report said KIIT violated the University Grants Commission’s directions on how to check harassment of students on campus. Yet, the UGC had not taken any action for this violation.

Despite such deficiencies and violations, KIIT has been accredited with A++ , the highest grade while KISS has been awarded with A grade by the National Assessment and Accreditation Council (NAAC). The NHRC report also questioned transparency in assessment and accreditation by NAAC.

ET Education

NHRC seeks action taken report from Odisha govt, UGC, NAAC over Nepalese woman's death in KIIT

<https://education.economictimes.indiatimes.com/news/higher-education/nhrc-seeks-action-taken-report-from-odisha-govt-ugc-naac-over-nepalese-womans-death-in-kiit/119665354>

The NHRC, which had sent a team to KIIT to conduct an on-the-spot probe into the death of Computer Science student Prakriti Lamsal earlier this month, uploaded the case status on its website on March 27 and stated that the rights panel has sought the report from Odisha's chief secretary, collector and district magistrate of Khurda district, commissioner of police, and chairpersons of the University Grants Commission (UGC) and National Assessment and Accreditation Council (NAAC). Bhubaneswar, Finding gross negligence on the part of the authorities over the suicide of a 20-year-old B Tech student from Nepal at Kalinga Institute of Industrial Technology (KIIT) here, the National Human Rights Commission (NHRC) has sought an action taken report from the Odisha government, UGC and NAAC within four weeks. The NHRC, which had sent a team to KIIT to conduct an on-the-spot probe into the death of Computer Science student Prakriti Lamsal earlier this month, uploaded the case status on its website on March 27 and stated that the rights panel has sought the report from Odisha's chief secretary, collector and district magistrate of Khurda district, commissioner of police, and chairpersons of the University Grants Commission (UGC) and National Assessment and Accreditation Council (NAAC).

During the visit, the NHRC team found that the deceased woman had lodged a complaint with KIIT's International Relations Office (IRO) on March 12, 2024, months before taking the extreme step on February 16, 2025, the commission said.

She had named a male engineering student who had allegedly blackmailed her, it said.

"It is evident that the conduct of the IRO and university officers/disciplinary committee and college authorities (is) sufficient to show that there was gross negligence and omission on their part - IRO and university authorities -- which may (be) treated (as) amount to (an) act of abetment to suicide... which finally resulted in her suicide," the status report of the rights panel said.

The report also stated that the university officials have admitted to the fact that almost 1,000-1,100 students left their hostels on February 17, 2025 (a day after the girl's death) whereas almost 180 women students left their hostels in such haste that could have led to some other untoward incident but the college authorities did not bother about the safety of women students and they were thrown out of the campus.

"Regrettably, the university was unrepentant and even had the audacity to reply that there had been no merit in the allegations. This manifests sheer insensitivity, if not downright arrogance," it said.

Keeping in view of the findings, the commission issued a direction to the chief secretary of Odisha and the collector and district magistrate of Khurda to submit an action taken report.

The report should also submit clarification on non-compliance of recommendation/observations made by the child welfare committee (CWC), Khurda on July 6, 2017.

It stated that the CWC had recommended and requested the collector of Khurda for the formation of a joint inquiry committee to investigate the issue of poor living conditions at KISS (Kalinga Institute of Social Science) where tribal students were being educated free of cost.

The commissioner of police of Bhubaneswar-Cuttack Police Commissionerate, Odisha, is also directed to submit an updated investigation report of Infocity police station where a case was registered on the unnatural death of the Nepalese woman student.

Besides, the rights panel also asked the UGC to consider initiating requisite action against KIIT and KISS for violation of its guidelines and submit an action taken report.

The NAAC chairman was asked to examine the matter and submit an action taken report.

"Let the reports be submitted within four weeks (from March 27, 2025)," the commission said.

The Nepalese woman's body was recovered from her hostel room on the KIIT campus on February 16 following which tension mounted and students from the Himalayan nation were assaulted and forcibly evicted after they staged protests.

The incident had raised a nationwide outrage and the prime minister of Nepal also intervened in the matter. The Odisha Police have arrested a male engineering student for alleged abetment to suicide and also 10 employees of KIIT on the charge of assaulting the Nepalese students following the unrest on the campus.

Apart from assuring the Nepalese students of safety and asking them to return to the campus and resume their studies, the state government had also constituted a high-level committee headed by the additional chief secretary of the home department to probe into the death of the Nepalese student and the subsequent unrest on the campus.

The issue was also raised in the Odisha Assembly and members cutting across party lines condemned the incident and stated that the death of the woman and subsequent attack on Nepalese students earned a bad name for the state as well as the country.

However, both the Odisha government and KIIT were yet to react to the NHRC status report and its directions.

Free Press Journal

NHRC Urges Action Against KIIT University Over Nepali Student's Death

The NHRC has advised the University Grants Commission (UGC) to take appropriate measures against KIIT University and its sister institution, Kalinga Institute of Social Sciences (KISS), citing non-compliance with gender sensitization and sexual harassment prevention guidelines.

<https://www.freepressjournal.in/education/nhrc-urges-action-against-kiit-university-over-nepali-students-death>

Ambika Prasad Kanungo | Updated: Friday, March 28, 2025, 06:14 PM IST

Bhubaneswar: The National Human Rights Commission (NHRC) has recommended action against KIIT University following the suicide of a Nepali female student on February 16. Allegations of negligence and violations of sexual harassment guidelines are under scrutiny.

The NHRC has advised the University Grants Commission (UGC) to take appropriate measures against KIIT University and its sister institution, Kalinga Institute of Social Sciences (KISS), citing non-compliance with gender sensitization and sexual harassment prevention guidelines.

Additionally, the National Assessment and Accreditation Council (NAAC) has been asked to investigate violations related to anti-ragging policies and workplace harassment regulations and submit an Action Taken Report (ATR).

Directives to Odisha Authorities

The Odisha Chief Secretary has been instructed to provide an ATR on the university's negligence, which allegedly contributed to the student's suicide. Similarly, the Bhubaneswar-Cuttack Police Commissionerate must submit an updated investigation report on the case.

The NHRC's recommendations stem from the findings of its Spot Inquiry Team, which visited KIIT University and KISS between March 6-8. The team concluded that university authorities had violated the deceased student's constitutional rights concerning sexual harassment and access to higher education.

Inquiry Team Findings

The student had filed a complaint with KIIT's International Relations Office (IRO) on March 12, 2024, citing severe mental distress and requesting the deletion of objectionable photos by her former boyfriend, Advik Shrivastava. However, the university merely obtained undertakings from both parties without referring the matter to its Internal Complaints Committee (ICC) or informing the police. The NHRC deemed this inaction as gross negligence, potentially amounting to the abetment of suicide.

Student Exodus and Institutional Apathy

The commission noted that over 1,000 students vacated KIIT hostels on February 17, including 180 female students who left hastily, raising concerns about their safety. Despite this, university authorities displayed indifference and dismissed the allegations as baseless.

The NHRC also directed the Khordha Collector to report on the non-compliance of a 2017 Child Welfare Committee recommendation, which highlighted overcrowding and inadequate facilities at KISS.

Hindustan

ओडिशा : नेपाली छात्रा की मौत पर एनएचआरसी ने रिपोर्ट मांगी

भुवनेश्वर में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नेपाल की 20 वर्षीय छात्रा की संदिग्ध मौत के मामले में गंभीर लापरवाही पर संज्ञान लिया है। आयोग ने ओडिशा सरकार और अन्य संस्थाओं को चार सप्ताह में...

<https://www.livehindustan.com/ncr/new-delhi/story-nhrc-investigates-suspected-death-of-nepalese-student-at-kiit-amid-outrage-201743150687717.html>

28 मार्च 2025

भुवनेश्वर, एजेसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कलिंगा औद्योगिक प्रौद्योगिकी संस्थान (केआईआईटी) में नेपाल की 20 वर्षीय छात्रा की संदिग्ध मौत के मामले में गंभीर लापरवाही बरते जाने पर संज्ञान लिया है। आयोग ने ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (यूजीसी) और राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएसी) से चार सप्ताह के भीतर कार्रवाई रिपोर्ट सौंपने का निर्देश दिया है।

एनएचआरसी ने इस मामले की जांच के लिए एक विशेष दल भेजा था, जिसकी रिपोर्ट के आधार पर 27 मार्च को आयोग ने अपनी वेबसाइट पर स्थिति रिपोर्ट जारी की। आयोग ने ओडिशा के मुख्य सचिव, खुर्दा जिले के प्रशासनिक अधिकारियों, पुलिस आयुक्त, यूजीसी और एनएएसी के अध्यक्षों से विस्तृत रिपोर्ट देने को कहा है। यह मामला 16 फरवरी का है, जब विश्वविद्यालय परिसर स्थित छात्रावास के कमरे में नेपाली छात्रा प्रकृति लमसाल का शव संदिग्ध परिस्थितियों में फंदे से लटका हुआ पाया गया था। इस घटना के बाद विश्वविद्यालय में भारी विरोध प्रदर्शन हुए थे। मामले को लेकर प्रदर्शन कर रहे नेपाल के छात्रों पर कथित तौर पर हमला किया गया और उन्हें जबरन विश्वविद्यालय परिसर से बाहर निकाल दिया गया। इस घटना ने न केवल भारत बल्कि नेपाल में भी आक्रोश पैदा कर दिया। नेपाल के प्रधानमंत्री ने भी इस मामले में हस्तक्षेप किया था, जिससे यह मामला अंतरराष्ट्रीय स्तर पर चर्चा में आ गया।

Hindustan

नेपाली छात्रा के सुसाइड के लिए KIIAT यूनिवर्सिटी ही दोषी, मानवाधिकार आयोग ने सुनाया फैसला

राष्ट्रीय मानवाधिकार आयोग ने नेपाली छात्रा की मौत के लिए KIIAT विश्वविद्यालय को दोषी ठहराया है। आयोग ने संस्थान पर आत्महत्या के लिए उकसाने के आरोप लगाए हैं।

<https://www.livehindustan.com/national/nhrc-accuses-kiit-university-of-abetting-suicide-of-nepalese-girl-suicide-201743145708706.html>

Jagriti Kumari लाइव हिन्दुस्तान, भुवनेश्वर Fri, 28 March 2025 12:43 PM

भुवनेश्वर स्थित KIIAT विश्वविद्यालय बीते महीने तब सुर्खियों में आ गई थी जब यहां की एक हॉस्टल में एक 20 वर्षीय नेपाली छात्रा मृत अवस्था में पाई गई थी। छात्रा का शव उसके हॉस्टल के कमरे से बरामद हुआ था जिसके बाद यूनिवर्सिटी के रवैये को लेकर सवाल भी उठे। इस पूरे घटनाक्रम पर अब राष्ट्रीय मानवाधिकार आयोग यानी NHRC ने अपना फैसला सुनाया है। NHRC ने संस्थान विश्वविद्यालय को सुसाइड के जिम्मेदार ठहराया है। आयोग के मुताबिक संस्थान ने छात्रा को आत्महत्या करने के लिए मजबूर किया।

गौरतलब है कि बीटेक की छात्रा को 16 फरवरी की दोपहर को अपने छात्रावास के कमरे के पंखे से लटका हुआ पाया गया था। छात्रा ने 21 साल के अपने पूर्व प्रेमी पर ब्लैकमेल करने का आरोप लगाया था। आरोपी तीसरे वर्ष के बीटेक छात्र अदविक श्रीवास्तव को भुवनेश्वर पुलिस ने भागने की कोशिश करते वक्त हवाई अड्डे से गिरफ्तार कर लिया था। इसके बाद यह घटना अंतरराष्ट्रीय मुद्दा बन गई थी। छात्रा की मौत पर शुरू हुए विरोध प्रदर्शन कर बाद विश्वविद्यालय के अधिकारियों पर 1000 से अधिक नेपाली छात्रों पर नस्लीय टिप्पणी करने के बाद बाहर निकालने के आदेश जारी करने के आरोप भी लगे थे।

अनुच्छेद 14, 15 और 21 का उल्लंघन

विश्वविद्यालय के छात्रों ने संस्थान के अधिकारियों पर मामले के प्रति उदासीनता और लापरवाही को लेकर प्रदर्शन किए थे। NHRC ने भुवनेश्वर के एक शख्स की शिकायत के बाद इस महीने आत्महत्या और उसके बाद विश्वविद्यालय द्वारा नेपाली छात्रों के उत्पीड़न की जांच शुरू की थी। इस रिपोर्ट में NHRC ने कहा है कि आरोपी ने पीड़िता का यौन उत्पीड़न किया था और उसके बावजूद विश्वविद्यालय की तरफ से कोई कार्रवाई नहीं की गई। आयोग ने कहा कि महिला के सम्मानपूर्वक जीने के अधिकार को छीना गया और यह संविधान के अनुच्छेद 14, 15 और 21 के तहत अधिकारों का स्पष्ट उल्लंघन है।

KIIAT विश्वविद्यालय की असंवेदनशीलता

एनएचआरसी ने आगे कहा कि KIIAT विश्वविद्यालय के अधिकारियों ने स्वीकार किया है कि 17 फरवरी को लगभग 1000-1100 छात्र अपना हॉस्टल छोड़कर चले गए थे। छात्राओं को जल्दबाजी में हॉस्टल से निकाला गया जिससे कोई अन्य अप्रिय घटना हो सकती थी, लेकिन कॉलेज के अधिकारियों ने छात्राओं की सुरक्षा के बारे में चिंता नहीं की और उन्हें परिसर से बाहर निकाल दिया। रिपोर्ट में कहा गया है, "दुर्भाग्य से विश्वविद्यालय को कोई पछतावा भी नहीं था। यह सरासर असंवेदनशीलता को दर्शाता है।"

कलिंग इंस्टीट्यूट ऑफ सोशल साइंसेज पर लगे आरोप

एनएचआरसी की टीम ने कलिंग इंस्टीट्यूट ऑफ सोशल साइंसेज पर लगे आरोपों की भी जांच की। इस विश्वविद्यालय पर आदिवासी बच्चों के शोषण और उनके मानवाधिकारों के उल्लंघन का आरोप लगे हैं। समूह ने बताया है कि 2017 में बाल कल्याण समिति की रिपोर्ट में बताया गया था कि संस्थान में बेहद गंदगी है और बुनियादी सुविधाओं की भी कमी है। आयोग ने इसे लेकर संस्थान को फटकार लगाई है।

रिपोर्ट: देवब्रत मोहंती

The Print Hindi

एनएचआरसी ने केआईआईटी में नेपाली छात्रा की मौत पर ओडिशा सरकार, यूजीसी, एनएएसी से रिपोर्ट मांगी

<https://hindi.theprint.in/india/nhrc-seeks-report-from-odisha-government-ugc-naac-on-death-of-nepali-student-at-kiit/800480/>

भाषा | 28 March, 2025 01:33 pm IST

भुवनेश्वर, 28 मार्च (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां 'कलिंगा औद्योगिक प्रौद्योगिकी संस्थान' (केआईआईटी) में नेपाल की 20 वर्षीय छात्रा की कथित आत्महत्या के मामले में अधिकारियों की घोर लापरवाही पाते हुए ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (यूजीसी) और राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) से चार सप्ताह के भीतर कार्रवाई रिपोर्ट देने को कहा है।

एनएचआरसी ने नेपाली छात्रा प्रकृति लमसाल की मौत के मामले की जांच करने के लिए एक दल भेजा था। एनएचआरसी ने 27 मार्च को मामले की स्थिति रिपोर्ट अपनी वेबसाइट पर अपलोड करते हुए कहा कि मानवाधिकार आयोग ने ओडिशा के मुख्य सचिव, खुर्दा के जिला अधिकारियों, पुलिस आयुक्त और यूजीसी एवं एनएएसी के अध्यक्षों से रिपोर्ट मांगी है।

विश्वविद्यालय में 16 फरवरी को छात्रा का शव छात्रावास के कमरे में लटका मिला था। इसके बाद विरोध प्रदर्शन करने वाले नेपाल के छात्रों पर हमला किया गया था और उन्हें जबरन बाहर निकाल दिया गया था।

इस घटना से देश भर में आक्रोश फैल गया था और नेपाल के प्रधानमंत्री ने भी मामले में हस्तक्षेप किया था।

भाषा सिम्मी मनीषा

मनीषा

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है।

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देश की खबरें | एनएचआरसी ने केआईआईटी में नेपाली छात्रा की मौत पर ओडिशा सरकार, यूजीसी, एनएएसी से रिपोर्ट मांगी

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<https://hindi.latestly.com/agency-news/nhrc-sought-reports-from-odisha-government-ugc-naac-on-the-death-of-nepali-student-in-kiit-r-2-2553781.html>

एजेंसी न्यूज Bhasha | Mar 28, 2025 08:16 PM IST

भुवनेश्वर, 28 मार्च राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने यहां 'कलिंगा औद्योगिक प्रौद्योगिकी संस्थान' (केआईआईटी) में नेपाल की 20-वर्षीय छात्रा की कथित आत्महत्या के मामले में अधिकारियों की घोर लापरवाही पाते हुए ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (यूजीसी) तथा राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएसी) से चार सप्ताह के भीतर कार्रवाई रिपोर्ट देने को कहा है।

एनएचआरसी ने नेपाली छात्रा प्रकृति लमसाल की मौत के मामले की जांच करने के लिए एक दल भेजा था। एनएचआरसी ने 27 मार्च को मामले की स्थिति रिपोर्ट अपनी वेबसाइट पर अपलोड करते हुए कहा कि मानवाधिकार आयोग ने ओडिशा के मुख्य सचिव, खुर्दा के कलेक्टर एवं जिला मजिस्ट्रेट, पुलिस आयुक्त और यूजीसी एवं एनएएसी के अध्यक्षों से रिपोर्ट मांगी है।

आयोग ने कहा कि दौरे के दौरान एनएचआरसी टीम ने पाया कि मृतका ने 16 फरवरी, 2025 को यह चरम कदम उठाने से महीनों पहले 12 मार्च, 2024 को केआईआईटी के 'इंटरनेशनल रिलेशन ऑफिस (आईआरओ)' में शिकायत दर्ज कराई थी।

आयोग ने कहा कि उसने इंजीनियरिंग के एक छात्र का नाम लिया है जिसने कथित तौर पर उसे ब्लैकमेल किया था।

मानवाधिकार समिति की स्थिति रिपोर्ट में कहा गया है, "आईआरओ और विश्वविद्यालय के अधिकारियों/अनुशासन समिति और कॉलेज प्राधिकारियों का आचरण यह दिखाने के लिए पर्याप्त है कि उनकी (आईआरओ और विश्वविद्यालय प्राधिकारियों की) ओर से घोर लापरवाही और चूक हुई है, जिसे आत्महत्या के लिए उकसाने के कृत्य के रूप में माना जा सकता है...जिसके परिणामस्वरूप अंततः छात्रा ने आत्महत्या कर ली।"

रिपोर्ट के अनुसार, विश्वविद्यालय अधिकारियों ने यह स्वीकार किया है कि 17 फरवरी 2025 (लड़की की मौत के एक दिन बाद) लगभग 1,000-1,100 छात्रों ने अपने छात्रावास छोड़ दिए, जबकि लगभग 180 छात्राओं ने इतनी जल्दबाजी में अपने छात्रावास छोड़े कि कोई भी अप्रिय घटना घट सकती थी, लेकिन

कॉलेज प्रशासन ने छात्राओं की सुरक्षा को लेकर कोई चिंता नहीं की और उन्हें परिसर से बाहर निकाल दिया।

रिपोर्ट में कहा गया है कि विश्वविद्यालय ने अपनी गलती स्वीकारने के बजाय आरोपों को नकारा और यहां तक कि यह भी कहा कि आरोपों में कोई सच्चाई नहीं थी। रिपोर्ट में कहा गया है कि विश्वविद्यालय का यह जवाब न केवल असंवेदनशील है, बल्कि इसमें अहंकार भी झलकता है।

मानवाधिकार आयोग ने निष्कर्षों को ध्यान में रखते हुए ओडिशा के मुख्य सचिव, खुर्दा के जिला अधिकारियों, पुलिस आयुक्त और यूजीसी एवं एनएएसी के अध्यक्षों से रिपोर्ट मांगी है।

आयोग ने ओडिशा के मुख्य सचिव और खुर्दा के कलेक्टर एवं जिला मजिस्ट्रेट को कार्रवाई रिपोर्ट प्रस्तुत करने का निर्देश जारी किया।

इसके अलावा मानवाधिकार आयोग ने यूजीसी से अपने दिशा-निर्देशों के उल्लंघन के लिए केआईआईटी और केआईएसएस के खिलाफ अपेक्षित कार्रवाई शुरू करने पर विचार करने और कार्रवाई रिपोर्ट प्रस्तुत करने को कहा।

एनएएसी के अध्यक्ष को मामले की जांच करने और कार्रवाई रिपोर्ट प्रस्तुत करने को कहा गया।

आयोग ने कहा, "रिपोर्ट चार सप्ताह (27 मार्च, 2025 से) के भीतर प्रस्तुत की जानी चाहिए।"

विश्वविद्यालय में 16 फरवरी को छात्रा का शव छात्रावास के कमरे में लटका मिला था। इसके बाद विरोध प्रदर्शन करने वाले नेपाल के छात्रों पर हमला किया गया था और उन्हें जबरन बाहर निकाल दिया गया था।

इस घटना से देश भर में आक्रोश फैल गया था और नेपाल के प्रधानमंत्री ने भी मामले में हस्तक्षेप किया था।

(यह सिंडिकेटेड न्यूज़ फीड से अनएडिटेड और ऑटो-जेनरेटेड स्टोरी है, ऐसी संभावना है कि लेटेस्टली स्टाफ द्वारा इसमें कोई बदलाव या एडिट नहीं किया गया है)

Amar Ujala

NHRC: केआईआईटी में नेपाली महिला की मौत पर एनएचआरसी सख्त, यूजीसी और ओडिशा सरकार से चार हफ्तों में मांगी रिपोर्ट

<https://www.amarujala.com/education/nhrc-seeks-action-taken-report-from-odisha-govt-ugc-naac-over-nepalese-woman-s-death-in-kiit-2025-03-28?src=top-subnav>

एजुकेशन डेस्क, अमर उजाला Published by: शाहीन परवीन Updated Fri, 28 Mar 2025 02:26 PM IST

सार

शिक्षा

KIIT: केआईआईटी में एक नेपाली महिला की संदिग्ध मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग और राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद से इस मामले पर विस्तृत कार्रवाई रिपोर्ट मांगी है।

विस्तार

NHRC: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कलिंगा इंस्टीट्यूट ऑफ इंडस्ट्रियल टेक्नोलॉजी (KIIT) में 20 वर्षीय नेपाली बी.टेक छात्र की आत्महत्या के मामले में अधिकारियों की गंभीर लापरवाही पाए जाने पर संज्ञान लिया है। इस संबंध में आयोग ने ओडिशा सरकार, विश्वविद्यालय अनुदान आयोग (UGC) और राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (NAAC) से चार सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करने को कहा है।

एनएचआरसी, जिसने नेपाली छात्रा प्रकृति लामसाल की मौत की मौके पर जांच करने के लिए एक टीम भेजी थी, ने 27 मार्च को मामले की स्थिति अपनी वेबसाइट पर अपलोड की और कहा कि मानवाधिकार आयोग ने ओडिशा के मुख्य सचिव, खुर्दा जिले के कलेक्टर और जिला मजिस्ट्रेट, पुलिस आयुक्त और विश्वविद्यालय अनुदान आयोग (UGC) और राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएसी) के अध्यक्षों से रिपोर्ट मांगी है।

नेपाली महिला का शव 16 फरवरी को केआईआईटी परिसर में स्थित उसके छात्रावास के कमरे से बरामद किया गया था, जिसके बाद तनाव बढ़ गया और विरोध प्रदर्शन करने वाले हिमालयी देश के छात्रों पर हमला किया गया तथा उन्हें जबरन बाहर निकाल दिया गया।

इस घटना से देश भर में आक्रोश फैल गया था और नेपाल के प्रधानमंत्री ने भी मामले में हस्तक्षेप किया था।

Janta Se Rishta

छात्र की मौत का मामला: KIIT के खिलाफ कार्रवाई शुरू करने की NHRC ने UGC से सिफारिश की

<https://jantaserishta.com/local/odisha/student-death-case-nhrc-recommends-ugc-to-initiate-action-against-kiit-3917750>

Kavita 28 Mar 2025 10:31 AM

Odisha ओडिशा : 16 फरवरी को परिसर में एक नेपाली छात्रा की आत्महत्या के मामले में केआईआईटी विश्वविद्यालय के लिए मुसीबतें बढ़ती जा रही हैं, क्योंकि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को विश्वविद्यालय अनुदान आयोग (यूजीसी) के अध्यक्ष को निजी शिक्षण संस्थान और इसकी सहयोगी संस्था कलिंगा इंस्टीट्यूट ऑफ सोशल साइंसेज (केआईएसएस) के खिलाफ आवश्यक कार्रवाई शुरू करने की सिफारिश की है।

परिसर में यौन उत्पीड़न और लैंगिक संवेदनशीलता से संबंधित एनएचआरसी के दिशा-निर्देशों का उल्लंघन करने के लिए कार्रवाई की सिफारिश की गई है।

आयोग ने गुरुवार को राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएसी) के अध्यक्ष को केआईआईटी विश्वविद्यालय द्वारा यूजीसी दिशा-निर्देशों और मानवाधिकारों जैसे कि एंटी-रैगिंग, कार्यस्थल पर यौन उत्पीड़न के लिए आंतरिक शिकायत समिति के उल्लंघन के मुद्दे की जांच करने और आयोग को कार्रवाई रिपोर्ट प्रस्तुत करने के लिए भी कहा है। इसके अलावा, आयोग ने ओडिशा के मुख्य सचिव को निजी विश्वविद्यालय के अधिकारियों की ओर से नेपाली छात्रा की आत्महत्या और पीड़िता के विभिन्न संवैधानिक अधिकारों के उल्लंघन के मुद्दे पर एटीआर प्रस्तुत करने का भी निर्देश दिया है।

भुवनेश्वर-कटक पुलिस आयुक्तालय के पुलिस आयुक्त को इंफोसिटी पुलिस स्टेशन में दर्ज लड़की की आत्महत्या के मामले में अद्यतन जांच रिपोर्ट प्रस्तुत करने के लिए भी कहा गया है। सर्वोच्च अधिकार निकाय ने एनएचआरसी की स्पॉट जांच टीम की रिपोर्ट के आधार पर सिफारिशें जारी की हैं, जिसमें पाया गया कि केआईआईटी विश्वविद्यालय के अधिकारियों ने यौन उत्पीड़न और उच्च शिक्षा तक पहुंच आदि से संबंधित मुद्दों पर मृतक लड़की के विभिन्न संवैधानिक अधिकारों का उल्लंघन किया है।

आयोग के निर्देशों के अनुसार, टीम ने नेपाली महिला छात्रा की आत्महत्या और विश्वविद्यालय में विभिन्न अनियमितताओं के आरोपों की ऑन-स्पॉट जांच के लिए 6 से 8 मार्च के बीच भुवनेश्वर में केआईआईटी विश्वविद्यालय और केआईएसएस के परिसर का दौरा किया। जांच दल ने अपनी रिपोर्ट में खुलासा किया कि मृतक नेपाली छात्रा ने 12 मार्च, 2024 को केआईआईटी के अंतर्राष्ट्रीय संबंध कार्यालय (आईआरओ) में शिकायत की थी, जिसमें उसने गंभीर मानसिक तनाव से गुजरने के बारे में लिखा था और अपने प्रेमी अद्विक श्रीवास्तव को धमकी दी थी कि अगर उसने उसकी आपत्तिजनक तस्वीरें नहीं हटाई तो वह आत्महत्या कर लेगी।

टीम ने यह भी पता लगाया कि विश्वविद्यालय के आईआरओ ने पीड़िता और कथित आरोपी से सिर्फ अंडरटेकिंग ली और न ही इस मामले को संस्थान की आंतरिक शिकायत समिति (आईसीसी) को भेजा और न ही स्थानीय पुलिस स्टेशन में मामले की रिपोर्ट की। आयोग ने कहा, "यह स्पष्ट है कि आईआरओ और

विश्वविद्यालय के अधिकारियों/अनुशासन समिति और कॉलेज अधिकारियों का आचरण यह दिखाने के लिए पर्याप्त है कि आईआरओ और विश्वविद्यालय अधिकारियों की ओर से घोर लापरवाही और चूक हुई है, जिसे विश्वविद्यालय के अधिकारियों की ओर से आत्महत्या के लिए उकसाने के कृत्य के रूप में माना जा सकता है, जिसके परिणामस्वरूप अंततः उसने आत्महत्या कर ली।" आयोग ने यह भी पाया कि विश्वविद्यालय के अधिकारियों ने इस तथ्य को स्वीकार किया है कि 17 फरवरी को लगभग 1,000-1,100 छात्र अपने छात्रावास से चले गए थे, जबकि लगभग 180 छात्राएं इतनी जल्दबाजी में छात्रावास से बाहर निकल गईं कि किसी अन्य अप्रिय घटना को जन्म दे सकती थीं, लेकिन कॉलेज के अधिकारियों ने छात्राओं की सुरक्षा की परवाह नहीं की और उन्हें परिसर से बाहर निकाल दिया गया। एनएचआरसी ने कहा, "दुर्भाग्य से, विश्वविद्यालय ने पश्चाताप नहीं किया और यहां तक कि यह जवाब देने की हिम्मत भी की कि आरोपों में कोई दम नहीं है। यह सरासर असंवेदनशीलता को दर्शाता है, अगर अहंकार को नहीं दर्शाता है।"

Jagran

नेपाली छात्रा आत्महत्या मामले: एक्शन मोड में NHRC, कहा- KIIT की लापरवाही के कारण छात्रा ने किया सुसाइड

नेपाली छात्रा आत्महत्या मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को विश्वविद्यालय अनुदान आयोग (यूजीसी) के अध्यक्ष को निजी शैक्षणिक संस्थान के आईआईटी और इसकी सहयोगी संस्था कलिंगा इंस्टीट्यूट ऑफ सोशल साइंसेज (केआईएसएस) के खिलाफ आवश्यक कार्रवाई शुरू करने की सिफारिश की है। आयोग ने ओडिशा के मुख्य सचिव को निजी विश्वविद्यालय के अधिकारियों की ओर से लापरवाही के मुद्दे पर एटीआर प्रस्तुत करने का भी निर्देश दिया है।

<https://www.jagran.com/odisha/bhubaneshwar-nepali-student-suicide-case-nhrc-in-action-mode-said-student-committed-suicide-due-to-kiit-s-negligence-23907896.html>

By Sheshnath Rai Edited By: Piyush Pandey Updated: Fri, 28 Mar 2025 10:57 PM (IST)

HighLights

केआईआईटी विश्वविद्यालय के लिए बढ़ रही परेशानी

राष्ट्रीय मानवाधिकार आयोग ने आवश्यक कार्रवाई शुरू करने की सिफारिश की

जागरण संवाददाता, भुवनेश्वर। 16 फरवरी को परिसर में एक नेपाली छात्रा की आत्महत्या के मामले में केआईआईटी विश्वविद्यालय के लिए परेशानी बढ़ती जा रही है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को विश्वविद्यालय अनुदान आयोग (यूजीसी) के अध्यक्ष को निजी शैक्षणिक संस्थान केआईआईटी और इसकी सहयोगी संस्था कलिंगा इंस्टीट्यूट ऑफ सोशल साइंसेज (केआईएसएस) के खिलाफ आवश्यक कार्रवाई शुरू करने की सिफारिश की है।

यह सिफारिश परिसर में यौन उत्पीड़न और लैंगिक संवेदनशीलता से संबंधित एनएचआरसी के दिशा-निर्देशों का उल्लंघन करने के लिए की गई है।

आयोग ने दिया आदेश

आयोग ने गुरुवार को राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएसी) के अध्यक्ष को केआईआईटी विश्वविद्यालय द्वारा यूजीसी के दिशा-निर्देशों और मानवाधिकारों जैसे एंटी-रैगिंग, कार्यस्थल पर यौन उत्पीड़न के लिए आंतरिक शिकायत समिति के उल्लंघन के मुद्दे की जांच करने और आयोग को कार्रवाई रिपोर्ट प्रस्तुत करने को कहा है।

इसके अलावा, आयोग ने ओडिशा के मुख्य सचिव को निजी विश्वविद्यालय के अधिकारियों की ओर से लापरवाही के मुद्दे पर एटीआर प्रस्तुत करने का भी निर्देश दिया है, जिसके कारण नेपाली छात्रा ने आत्महत्या की और पीड़ित के विभिन्न संवैधानिक अधिकारों का उल्लंघन हुआ।

भुवनेश्वर-कटक पुलिस आयुक्तालय के पुलिस आयुक्त को इन्फोसिटी पुलिस स्टेशन में दर्ज लड़की की आत्महत्या के मामले में अद्यतन जांच रिपोर्ट प्रस्तुत करने के लिए भी कहा गया है।

संवैधानिक अधिकारों का उल्लंघन

सर्वोच्च मानवाधिकार संस्था ने एनएचआरसी की स्पॉट इंक्वायरी टीम की रिपोर्ट के आधार पर सिफारिशें जारी की हैं, जिसमें पाया गया कि केआईआईटी विश्वविद्यालय के अधिकारियों ने यौन उत्पीड़न और उच्च शिक्षा तक पहुंच आदि से संबंधित मुद्दों पर मृतक लड़की के विभिन्न संवैधानिक अधिकारों का उल्लंघन किया है।

आयोग के निर्देशानुसार, टीम ने नेपाली छात्रा की आत्महत्या और विश्वविद्यालय में विभिन्न अनियमितताओं के आरोपों की मौके पर जांच के लिए 6 से 8 मार्च के बीच भुवनेश्वर में केआईआईटी विश्वविद्यालय और केआईएसएस परिसर का दौरा किया था।

मानसिक तनाव से गुजर रही थी छात्रा

जांच दल ने अपनी रिपोर्ट में खुलासा किया कि मृत नेपाली छात्रा ने 12 मार्च, 2024 को केआईआईटी के अंतर्राष्ट्रीय संबंध कार्यालय (आईआरओ) में एक शिकायत की थी।

जिसमें उसने गंभीर मानसिक तनाव से गुजरने के बारे में लिखा था और अपने अलग हुए प्रेमी अद्विक श्रीवास्तव को धमकी दी थी कि अगर उसने उसकी आपत्तिजनक तस्वीरें नहीं हटाईं तो वह आत्महत्या कर लेगी।

टीम ने यह भी पता लगाया कि विश्वविद्यालय के आईआरओ ने पीड़िता और कथित आरोपी से सिर्फ हलफनामा लिया और न तो इस मामले को संस्थान की आंतरिक शिकायत समिति (आईसीसी) को भेजा और न ही स्थानीय पुलिस स्टेशन में मामले की सूचना दी।

विश्वविद्यालय प्राधिकारियों की ओर से घोर लापरवाही और चूक

आयोग ने कहा है कि यह स्पष्ट है कि आईआरओ और विश्वविद्यालय के अधिकारियों/अनुशासन समिति और कॉलेज प्राधिकारियों का आचरण यह दिखाने के लिए पर्याप्त है कि आईआरओ और विश्वविद्यालय प्राधिकारियों की ओर से घोर लापरवाही और चूक हुई है।

जिसे विश्वविद्यालय के अधिकारियों की ओर से आत्महत्या के लिए उकसाने के कृत्य के बराबर माना जा सकता है, जिसके परिणामस्वरूप अंततः उसने आत्महत्या कर ली।

आयोग ने यह भी कहा कि विश्वविद्यालय के अधिकारियों ने यह तथ्य स्वीकार किया है कि 17 फरवरी को लगभग 1,000-1,100 छात्राओं ने छात्रावास छोड़ दिया था, जबकि लगभग 180 छात्राएं इतनी जल्दबाजी में छात्रावास छोड़ गईं कि किसी अन्य अप्रिय घटना की आशंका थी।

परिसर से निकाल दिया था बाहर

लेकिन कॉलेज प्रशासन ने छात्राओं की सुरक्षा की चिंता नहीं की और उन्हें परिसर से बाहर निकाल दिया गया। एनएचआरसी ने कहा है कि दुर्भाग्य से विश्वविद्यालय को कोई पछतावा नहीं है और यहां तक कि उसने यह कहने की हिम्मत भी की कि आरोपों में कोई दम नहीं है। यह पूरी तरह से असंवेदनशीलता को दर्शाता है।

इसके अलावा, सर्वोच्च अधिकार निकाय ने खुर्दा कलेक्टर को खुर्दा बाल कल्याण समिति द्वारा 6 जुलाई, 2017 को (केआईएसएस) में अनियमितताओं के संबंध में की गई सिफारिश का पालन न करने पर एटीआर प्रस्तुत करने का भी निर्देश दिया है।

सीडब्ल्यूसी ने जिला कलेक्टर को केआईएसएस में भीड़भाड़, बुनियादी सुविधाओं की कमी सहित अनियमितताओं की जांच के लिए एक संयुक्त जांच समिति बनाने की सिफारिश की थी।

Hans India

Call for better services to leprosy patients

<https://www.thehansindia.com/andhra-pradesh/call-for-better-services-to-leprosy-patients-957959>

V Narendra Kumar Hans News Service | 28 Mar 2025 10:23 AM IST

HIGHLIGHTS Dhone MLA Kotla Jayasurya Prakash Reddy formally inaugurated 'Dronacharya Urban Forest', which has been developed in front of Government Hospital in Dhone on Thursday.

Kurnool: A district coordination committee meeting, focused on services and rights of individuals affected by leprosy, was held on Thursday at District Medical and Health Officer's office and under chairmanship of Dr Pradeepta Kumar Nayak, Special Monitoring Officer, National Human Rights Commission (NHRC), New Delhi. Dr Pradeepta Kumar Nayak discussed with district officials the current services provided to leprosy-affected individuals and explored ways to enhance these services. He emphasised the importance of non-discriminatory treatment and urged all departments to ensure that leprosy patients receive equal and fair services.

Dr Nayak directed officials to prepare a comprehensive list of leprosy-affected individuals and ensure that they receive 100% benefits from government schemes. He also provided valuable recommendations on improving healthcare and welfare services for these individuals.

The meeting concluded with a collective commitment to strengthen healthcare and welfare measures for leprosy-affected individuals, ensuring they receive equal rights and access to all government services without any discrimination. The meeting was attended by several senior officials and medical experts, including Dr Sagar, Joint Director (NLEP), DMHO Dr P Shanti Kala, District Leprosy, AIDS & TB Officer Dr L Bhaskar, Government General Hospital Superintendent Dr Venkateswarlu and others.

Janta SE Rishta

मुठभेड़ में हुई मौतों पर HC और राष्ट्रीय मानवाधिकार आयोग से हस्तक्षेप की मांग

<https://jantaserishta.com/local/tamil-nadu/demand-for-intervention-from-hc-and-national-human-rights-commission-on-encounter-deaths-3918544>

Harrison28 Mar 2025 4:33 PM

CHENNAI चेन्नई: नागरिक समाज समूहों ने ग्रेटर चेन्नई पुलिस और तमिलनाडु पुलिस की बुधवार को शहर की पुलिस द्वारा की गई मुठभेड़ के मद्देनजर गोली चलाने की निंदा की है, जिसमें सिलसिलेवार चैन-स्नेचिंग मामले में एक संदिग्ध को गोली मार दी गई थी। चेन्नई में आठ महीनों में यह चौथी ऐसी घटना थी। एक बयान में, पीपुल्स यूनियन फॉर सिविल लिबर्टीज (पीयूसीएल) ने तमिलनाडु पुलिस द्वारा बढ़ती 'फर्जी' मुठभेड़ों की निंदा की। बुधवार की सुबह, इंस्पेक्टर मोहम्मद बुखारी ने गोली चलाई, जिसके कारण जाफर ईरानी की मौत हो गई, जब पुलिस उसे अपराध में इस्तेमाल की गई बाइक को बरामद करने के लिए तारामणि ले गई।

जाफर और उसके सहयोगी मेशम ईरानी को शहर भर में छह महिलाओं को लूटने के कुछ ही घंटों के भीतर शहर के हवाई अड्डे से नाटकीय ढंग से पकड़ लिया गया। "यह मानक कथन है- 'हमने आत्मरक्षा में गोली चलाई'। जब आरोपी के पैर टूट गए, तो पुलिस का दावा है कि 'वे बाथरूम में फिसल गए।' ये स्पष्टीकरण पूरी तरह से अविश्वसनीय हैं! हाथ-पैर तोड़ने की क्रूर प्रथा एक अलिखित कानून बन गई है जो बेहद चिंताजनक है," पीयूसीएल ने एक बयान में कहा।

पुलिस की गोली चलाने की आदत के बारे में न्यायिक आलोचना की ओर इशारा करते हुए, पीयूसीएल ने सर्वोच्च न्यायालय की टिप्पणी का हवाला दिया, जिसमें स्पष्ट किया गया था कि पुलिस मनमाने ढंग से आत्मरक्षा के तहत हत्याओं को उचित नहीं ठहरा सकती है और मांग की कि मद्रास उच्च न्यायालय इस प्रवृत्ति का स्वतः संज्ञान ले और निष्पक्ष जांच का आदेश दे और राज्य मानवाधिकार आयोग से स्वतंत्र जांच की भी अपील करे।

मानवाधिकार एनजीओ, पीपुल्स वॉच ने एक बयान में कहा कि पिछले चार वर्षों में 16 घटनाओं में राज्य भर में 19 लोगों की गोली मारकर हत्या की गई है और मुख्यमंत्री से कानून और व्यवस्था बनाए रखने के नाम पर राज्य पुलिस द्वारा बढ़ती ज्यादती की प्रवृत्ति को रोकने के लिए हस्तक्षेप करने की अपील की।

Janta Se Rishta

मानवाधिकार पैनल ने कासरगोड नर्सिंग छात्रा की आत्महत्या पर Kerala सरकार से रिपोर्ट मांगी

<https://jantaserishta.com/local/kerala/human-rights-panel-seeks-report-from-kerala-govt-on-kasaragod-nursing-students-suicide-3918701>

SANTOSI TANDI28 Mar 2025 5:18 PM

Kasaragod कासरगोड: भारत के शीर्ष मानवाधिकार निगरानीकर्ता राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कासरगोड में नर्सिंग छात्रा चैतन्य कुमारी की मौत पर केरल सरकार से रिपोर्ट मांगी है। गुरुवार को जारी एक बयान में, सेवानिवृत्त सुप्रीम कोर्ट के न्यायमूर्ति वी रामसुब्रमण्यम की अध्यक्षता में एनएचआरसी ने कहा कि उसने केरल के मुख्य सचिव और राज्य पुलिस प्रमुख को नोटिस भेजकर छात्रा की आत्महत्या पर रिपोर्ट प्रस्तुत करने का निर्देश दिया है। आयोग ने एक मीडिया रिपोर्ट का संज्ञान लिया, जिसमें कहा गया था कि तीसरे वर्ष की नर्सिंग छात्रा चैतन्य की 22 मार्च को तीन महीने तक कोमा में रहने के बाद मौत हो गई। उसने 7 दिसंबर को कन्हानगढ़ में मंजूर अस्पताल और नर्सिंग स्कूल के अपने छात्रावास के कमरे में आत्महत्या का प्रयास किया। उसके आत्महत्या के प्रयास ने साथी छात्रों और अभिभावकों द्वारा हिंसक विरोध प्रदर्शन को जन्म दिया, जिन्होंने संस्थान पर कार्यस्थल पर उत्पीड़न और स्कूल और छात्रावास में "जेल जैसी स्थिति" लागू करने का आरोप लगाया।

छात्रों ने आरोप लगाया कि उन्हें परिसर के छात्रावास में रहने के लिए मजबूर किया गया, भोजन के समय चूकने पर भोजन से वंचित किया गया, सप्ताह में केवल दो घंटे (रविवार को) मोबाइल फोन का उपयोग करने की अनुमति दी गई, और रिश्तेदारों के साथ सप्ताहांत में केवल दो घंटे के लिए बाहर निकलने की अनुमति दी गई। आयोग ने कहा कि यदि समाचार रिपोर्ट की सामग्री सही है, तो यह पीड़िता के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। रिपोर्ट के अनुसार, छात्रों ने आरोप लगाया कि मृतक को छात्रावास वार्डन द्वारा मानसिक रूप से प्रताड़ित किया गया, तब भी जब वह अस्वस्थ थी। मुख्य सचिव शारदा मुरलीधरन और राज्य पुलिस प्रमुख शेख दरवेश साहब को चार सप्ताह के भीतर, यानी 24 अप्रैल तक अपनी रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है।

Mid-day

Nepali student death: NHRC seeks report from Odisha govt

<https://www.mid-day.com/news/india-news/article/nepali-student-death-nhrc-seeks-report-from-odisha-govt-23508926>

Updated on: 29 March,2025 08:39 AM IST | Bhubaneswar

Agencies

The NHRC, which had sent a team to KIIT to conduct an on-the-spot probe into the death of the student, uploaded the case status on its website on March 27 and stated that the rights panel has sought the report.

Finding gross negligence on the part of the authorities over the suicide of a 20-year-old B Tech student Prakriti Lamsal from Nepal at Kalinga Institute of Industrial Technology (KIIT) earlier this month here, the National Human Rights Commission (NHRC) has sought an action taken report from the Odisha government, UGC and NAAC within four weeks.

The NHRC, which had sent a team to KIIT to conduct an on-the-spot probe into the death of the student, uploaded the case status on its website on March 27 and stated that the rights panel has sought the report.